

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.79594 of 2018

(Arising out of Order-in-Appeal No.112/KOL-I/2018 dated 11.07.2018 passed by The Commissioner of CGST & Central Excise(Appeals- I, Kolkata)

M/s Paharpur Cooling Towers Ltd.

(5A, Oil Installation Road, Kolkata-700 088)

Appellant

VERSUS

Commr. of CGST & Central Excise, Kolkata

(180, Shantipally, Rajdanga Main Road, Kolkata-700 107)

Respondent

APPEARANCE

None for the appellant

Mr.B.K.Singh, Authorized Representative, for the respondent

CORAM: HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)

FINAL ORDER NO. -77802/2025

Date of Hearing : 27.11.2025

Date of Decision : 27.11.2025

Per : Rajeev Tandon:

The appellant has produced a copy of the SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Pronounced and dictated in the open court)

Sd/-
(Rajeev Tandon)
Member (Technical)

SB